

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR.JUSTICE JOBIN SEBASTIAN

Thursday, the 30th day of July 2026 / 8th Sravana, 1948

CRL.M.APPL.NO.1/2026 IN CRL.MC NO. 6026 OF 2026

CRIME NO.115/2026 OF ERNAKULAM SOUTH POLICE STATION, ERNAKULAM

CP 6/2026 COURT OF ADDITIONAL CHIEF JUDICIAL MAGISTRATE (E&O), ERNAKULAM

APPLICANT/PETITIONER:

CHIDAMBARAM S. PODUVAL, AGED 38 YEARS, S/O. SATHEESH PODUVAL,
RESIDING AT KAYALORAM APARTMENTS, THEVARA FERRY ROAD, KOCHI, PIN -
682013

RESPONDENTS/RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE PUBLIC PROSECUTOR, HIGH COURT OF KERALA, KOCHI, PIN - 682031
2. THE STATION HOUSE OFFICER, ERNAKULAM TOWN SOUTH POLICE STATION, ERNAKULAM, PIN - 682015
- 3.

Application praying that in the circumstances stated therein the High Court be pleased to stay all further proceedings against the Petitioner in the Committal Proceedings bearing CP No. 06 of 2026 (arising out of the Chargesheet bearing number 1528501526011501 dated 21 April 2026, filed in FIR No. 115 of 2026 dated 28 February 2026, registered at Ernakulam Town South Police Station for offences under Sections 354, 354A(1)(i), and 509 of the Indian Penal Code, 1860), pending before the Additional Chief Judicial Magistrate (Economic Offences), Ernakulam, till the final disposal.

This application again coming on for orders upon perusing the application and this court's order dated 20.07.2026 in CRL.M.APPL.NO.1/2026 and upon hearing the arguments of M/s. SAIJO HASSAN, NAGARAJ NARAYANAN, BENOJ C AUGUSTIN, ABRAHAM J. KANIYAMPADY, SANGEETH MOHAN, BAPPU GALIB SALAM, DEVI.R.SENS, V.P.REJITHA, SREYAS SREEKUMAR and MIDHUNA BIJU, Advocates for the petitioner and the Public Prosecutor for R1 and R2, the court passed the following:

ORDER

Await return of notice to the 3rd respondent.

Post on 11-09-2026.

CRL.M.A.NO.1/2026

Interim order shall stand extended till 11.09.2026.

Sd/- JOBIN SEBASTIAN, JUDGE

